

isedly occupied by the public at present;

(d) whether complaints have been received about involvement of DDA officials in the unauthorised occupation of DDA land;

(e) if so, the details thereof;

(f) whether Government propose to set up an inquiry in the case of unauthorised occupation of DDA land; and

(g) if so, the details thereof?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) According to DDA, 195.81 acres of land acquired by the Delhi Administration was placed at their disposal during the last three years upto February, 1990 for planned development of Delhi, which includes commercial purposes.

(b) The total vacant land available in different zones is as given below:

South zone	267.33 acres
North zone	1154.33 acres
West zone	4762.60 acres
East Zone	377.16 acres
Total	6561.42 acres

(c) Approximately 2070 acres of land is under encroachment and under stay orders from various Courts.

(d) and (e). Three cases of connivance and serious dereliction of duty of DDA officials came to the notice of the Authorities in which stern action has been taken. In one case of Jassola, two officials, one Naib Tehsildar, one Chowkidar had been removed from service. In another case of Rajgarh development area one Junior Engineer was

placed under suspension.

(f) and (g). Not considered necessary in view of the action already taken.

Collapse of DDA Flats

1498. SHRI KUSUMA KRISHNA MURTHY: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the number of DDA flats collapsed during the last three years; and

(b) the punitive measures taken against the persons responsible for the collapse?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) Nil.

(b) The question does not arise.

DDA Flats to SCs/STs

1499. SHRI KUSUMA KRISHNA MURTHY: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether DDA has allotted flats to Scheduled Castes/Scheduled Tribes persons under Self-Financing Schemes; and

(b) if so, the details of flats allotted during the last three years?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) Yes, Sir.

(b) A total of 889 Scheduled Castes/Scheduled Tribes registrants have been declared successful in the draws held from time to time for allotment of SFS flats. The year wise details are given in the statement below.

STATEMENT

Year	No. of SFS flat allocated/allotted to Scheduled Castes/Scheduled Tribes registrants
1983	188
1984	51
1985	62
1987	396
1988	183
1990	9
Total	889

Ravival of Coca-Cola

1500. SHRI KUSUMA KRISHNA MURTHY: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether Government propose to allow Coca-Cola to resume its operations; and

(b) if so, the details thereof?

THE MINISTER FOR TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) and (b). Coca cola company submitted a proposal to set up a unit in NOIDA Export Processing Zone for manufacture of ingredients for soft drink concentrate alongwith its proposal for additional exports and setting up of another non-FERA unit in Madras Export Processing Zone for manufacture of items based on tea extracts. It has since been decided to reject the proposal of this company.

Non-Availability of Essential Life Saving Drugs in Hospitals/CGHS Dispensaries

1501. SHRI BALASAHEB VIKHE PATIL: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether vital and essential life saving drugs are not available in Government hospitals/CGHS dispensaries in Delhi;

(b) whether sub-standard drugs and injections are being administered in the hospitals; and

(c) if so, the remedial steps Government have taken or propose to take in this regard?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI NILAMANI ROURAY): (a) and (b). No Sir.

(c) Does not arise.